

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/TT/2012

Subject : Determination of transmission tariff from DOCO to 31.3.2014 for Combined Assets for transmission system associated with PARBATI-III-HEP in Northern Region for tariff block 2009-14

Date of Hearing : 1.9.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri P. Saraswat, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The instant petition has been filed by PGCIL on 2.3.2012 seeking transmission tariff for Asset-1: LILO of 400 kV Parbati-II-Koldam ckt I at Parbati Pooling Point along with associated bays, Asset-2: LILO of 400 kV Parbati-II-Koldam line ckt II at Parbati III along with associated bays and LILO of 400 kV Parbati-III-Koldam at Parbati Pooling Point along with associated bays, Asset-3: 400 kV D/C Parbati Pooling Point-Amritsar line along with associated bays and Asset-4: 80 MVAR bus reactor at Parbati Pooling POint along with associated bays. All the assets were anticipated to be commissioned on 1.9.2012. The petitioner also prayed for provisional tariff as provided under Regulation 5(3) of the 2009 Tariff Regulations.

2. Provisional tariff was allowed for all the assets covered in the instant petition vide order dated 21.9.2012.

3. The petitioner has submitted vide affidavit dated 19.12.2013 that Asset-2 to 4 were commissioned on 1.8.2013. The petitioner has submitted that Asset-I was



commissioned on 1.4.2014, vide affidavit dated 31.5.2014, and that there is delay of 50 months in commissioning of Asset-1. The petitioner has also filed the revised tariff forms pertaining to Asset-I as per the 2014 Tariff Regulations and has also requested to allow 90% of the AFC as per Regulation 7(7) of the 2014 Tariff Regulations.

4. The Commission taking into consideration the submissions made by the petitioner in its affidavits dated 19.12.2013 and 31.5.2014, observed that there has been a considerable time over-run in commissioning of the Asset-I and directed to withdraw the provisional tariff granted for Asset-I, vide order 21.9.2012, from the PoC calculations, if not already withdrawn. The Commission further directed the petitioner to file a fresh petition for Asset-I as per the 2014 Tariff Regulations.

5. As regards Assets-2 to 4, the Commission directed to list the petition for final hearing on 9.10.2014.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

